

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Wednesday, 5th September, 1956

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

MESSAGES FROM RAJYA SABHA

12.01 P.M.

**Secretary:** Sir, I have to report the following three messages received from the Secretary of Rajya Sabha:

(i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1956, agreed without any amendment to the Lok Sahayak Sena Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 28th August, 1956.'

(ii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1956, agreed without any amendment to the Indian Institute of Technology (Kharagpur) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 25th August, 1956.'

(iii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I

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am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1956, agreed without any amendment to the State Financial Corporations (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 30th August, 1956.'

PETITION RE NON-JUDICIAL AND COURT FEE STAMP PAPERS

**Dr. Gangadhara Siva** (Chittoor Reserved-Sch. Castes): I beg to present a petition signed by a petitioner relating to the standardisation and machine-ruling of non-judicial and court fee stamp papers.

BUSINESS OF THE HOUSE

**Shri Kamath:** Mr. Speaker, you are aware that soon after the consideration and passing of this Bill before us the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill will be taken up. The Home Minister was good enough to lay on the Table of the House last Saturday a copy of the Backward Classes Commission's report. I had invited your attention to the fact that it would not be fruitful, would not be effective, it would be futile and infuctuous to consider the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill before the Backward Classes Commission's report is taken up and discussed in the House. It would, to say the least, be putting the cart before the horse, if not worse. I would therefore request you to let the House know whether we will have the fullest opportunity of discussing the Backward Classes Commission's report before the Bill is taken up for consideration. In that